

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 118 of 2019

Dated : 23rd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Chalet Hotels Ltd. & Anr. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Ms. Arunime Kedia for A1 & A2

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. Rama Sitaraman for R-2

ORDER

Finally, four weeks' time is granted to file objections i.e. on or before 21.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within three weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on **17.09.2019.**

**(Ravindra Kumar Verma)
Technical Member**

mk/pk

**(Justice Manjula Chellur)
Chairperson**